GOVERNMENT OF INDIA MINISTRY OF INFORMATION AND BROADCASTING

LOK SABHA UNSTARRED QUESTION NO. 5383 TO BE ANSWERED ON 05/04/2022

COMMUNAL CONTENT

5383. DR. T. SUMATHY (a) THAMIZHACHI THANGAPANDIAN:

Will the Minister of INFORMATION AND BROADCASTING

be pleased to state:

- (a) the measures taken by the Government to regulate communal content on various media platforms after Supreme Court direction on the same in September, 2020;
- (b) whether the Government is considering to specifically demarcate the category of "communal content" to better screen the broadcasting content and if so, the details thereof:
- (c) the details of the measures taken by the Government to make the ownership, shareholding pattern and revenue models of the visual media transparent after the Supreme Court directions in September, 2020;
- (d) whether the Government would provide a break-up of the number of advertisements published in the various national newspapers over the last five years; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF INFORMATION AND BROADCASTING; AND MINISTER OF YOUTH AFFAIRS AND SPORTS, (SHRI ANURAG SINGH THAKUR)

(a) to (c): The Government is not aware any directions of September, 2020 of the Supreme Court on the matter of regulating content on media platforms or regarding ownership etc. of such platforms. However, the content on TV is regulated under the Cable Television Networks (Regulation) Act, 1995 and all TV channels have to adhere to the Programme Code laid down under the Act.

The Programme Code inter alia provides that no programme should be telecast which contains attack on religions or communities or has visuals or words contemptuous of religious groups or which promote communal attitudes. Appropriate action is taken when violation of the Programme Code is found.

(d) & (e): Government does not maintain or keep any record of advertisements published in print media as these are matters in the domain of the news publishers.
